

(iii) for Form No. 27D, the following Form shall be substituted, namely:-

“FORM NO.27D																
[See rule 37D]																
Certificate under section 206C of the Income-tax Act, 1961 for Tax collected at source																
Name and address of the Collector							Name and address of the Collectee									
PAN of the Collector							TAN of the Collector				PAN of the Collectee					
CIT(TDS)							Assessment Year				Period					
Address.....											From			To		
City.....Pin code.....																
Summary of receipt																
Amount received/debited				Nature of receipt					Date of receipt/debit							
Summary of tax collected at source																
Quarter	Receipt Number of original quarterly statements of TCS under proviso to sub-section (3) of section 206C					Amount of tax collected in respect of the collectee				Amount of tax deposited/remitted in respect of the collectee						
I. DETAILS OF TAX COLLECTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH BOOK ENTRY																
(The Collector to provide payment wise details of tax collected and deposited with respect to the collectee)																
S. No.	Tax Deposited in respect of the collectee (Rs.)	Book identification number (BIN)														
		BAMS Number given by PAO/CDDO/TO					DDO Sequence Number in the Book Adjustment Mini Statement				Date on which tax deposited (dd/mm/yyyy)					
Total																
II. DETAILS OF TAX COLLECTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH CHALLAN																
(The Collector to provide payment wise details of tax collected and deposited with respect to the collectee)																

S. No.	Tax Deposited in respect of the collectee (Rs.)	Challan identification number (CIN)																			
		BSR Code of the Bank Branch					Date on which tax deposited (dd/mm/yyyy)					Challan Serial Number									
Total																					
Verification																					
<p>I,, son/daughter ofworking in the capacity of (designation) do hereby certify that a sum of Rs.....[Rs.(in words)] has been collected at source and deposited to the credit of the Central Government. I further certify that the information given above is true, complete and correct and is based on the books of account, documents, TCS statements, TCS deposited and other available records.</p>																					
Place																					
Date		Signature of person responsible for collection of tax																			
Designation:		Full Name:																			

Notes:

1. Government collectors to fill information in item I if tax is paid without production of an income-tax challan and in item II if tax is paid accompanied by an income-tax challan.
2. Non-Government collectors to fill information in item II.
3. In item I and II, in the column for TCS, give total amount for TCS, Surcharge (if applicable) and education cess.
4. The collector shall furnish the address of the Commissioner of Income-tax (TDS) having jurisdiction as regards TCS statements of the assessee.
5. This Form shall be applicable only in respect of tax collected on or after 1st day of April, 2010.”.

Notification No. 41 /2010

[F.No. 142/27/2009-SO(TPL)]

(Rajesh Kumar Bhoot)
Director (Tax Policy and Legislation)

Note. The principal rules were published vide, Notification No. 969(E), dated the 26th March 1962 and last amended by the Income-tax (5th Amendment) Rules, 2010 vide Notification S.O.1211 (E) dated 21st May, 2010.